

Money Execution (Arb.) Case No. 05/2017

14.02.2022 Ld. Counsel for the D. H. has filed Ptn. No. 324/2022, stating that the J. D. has settled the matter with the D. H. outside the Court and praying for permission to withdraw the instant case.

Heard. Prayer is allowed.

In view of the same, the present Money Execution (Arb.) case stands disposed on withdrawal.



District Judge
Dibrugarh